COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 245 & 244 OF 2017 IN DFR NO. 4191 OF 2016

Dated: 25th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Maharashtra State Electricity Transmission Co. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1

Mr. Anand K.Ganesan for R-2

ORDER

IA NO. 244 of 2017
(Appl. for condonation of delay in filing)

Learned counsel for respondent No.2 seeks three weeks time to file reply. He may file the same on or before 16.06.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 07.07.2017 after serving copy on the other side.

List the matter on <u>18.07.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson